

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR NO.0314/20  
PS Krishna Nagar  
State vs.Arun  
U/s 379/411/34 IPC

23.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

Sh. Chetan Pal, Id. Counsel for the applicant is present through VC.

Application perused. Reply of Jail Superintendent perused. As per reply of the jail superintendent, the present accused is in JC in various other cases also due to which he has not been released. Copy of the reply of the jail superintendent be supplied to the Id. Counsel for the applicant/ accused. Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020.

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

Braj Shekhar Pandey vs. Smt. Indu Sharma & Anr.  
CC No. 1416/20

23.09.2020.

Present:- None for applicant is present through VC.

Application perused. File also perused. A similar application has earlier been filed by the complainant and already been allowed and disposed off. Hence the present application is disposed off as being infructuous.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020



आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पु.सि)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ता रोड, दिल्ली-32  
Kalkatta Road, Delhi-32

State vs. Bilal Ahmed  
e-FIR No. 17275/20  
PS Shakarpur  
U/s 379/411 IPC

23.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of accused,  
received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused in person.

IO/ SHO PS concerned to file reply on 25.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkaduma Courts, Delhi-32

State vs. Shehnawaz  
FIR No. Not known  
PS Shakarpur  
U/s Not known

23.09.2020.

Fresh application for providing the details of the case in which the abovesaid accused is in JC on behalf of the accused/applicant, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 26.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकंक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडरूना कोर्ट, दिल्ली-32  
MerkarJuma Courts, Delhi-32

State vs. Untrace  
FIR No.97/20  
PS Shakarpur  
U/s 279/337/338 IPC

23.09.2020.

Fresh untrace report filed. It be checked and registered.

Present:- Ld. APP for the State is present through VC.

IO is stated to be present in the court room.

Relist for consideration on 17.11.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkaduma Courts, Delhi-32

State vs. Ravi  
FIR No.193/2008  
U/s 411/34 IPC  
PS Krishna Nagar

23.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. S.K. Tiwari, Id. Counsel for the accused is present through VC.

Application perused.

Relist for consideration on 24.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

State vs. Devender Kumar Shukla  
FIR No.240/20  
U/s 341/186/353/332/342/34 IPC  
PS PIA

23.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Application is accordingly dismissed for non prosecution.

Copy of this order be sent to the Id. Counsel for the accused  
on his email ID and the same be uploaded on the Delhi District Court  
Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E- FIR NO.020762/20  
PS Shakarpur  
State vs. Not known  
U/s 379 IPC

23.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

Sh. Sanjay Rathore, Id. Counsel for the accused is present through VC.

The present application perused. Reply of IO perused. As per the reply of IO, the present e-FIR has been transferred to PS Laxmi Nagar. Hence the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

E-FIR NO. 000516/20  
PS PIA  
State vs. Unknown  
U/s 379 IPC

23.09.2020.

Present:- Ld. APP for the State is present through VC.  
None for applicant in person.

The present application for release of mobile phone **VIVO- Y-17** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ramesh Pal Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडुमा कोर्ट, दिल्ली-32  
Karkarduma Courts, Delhi-32

FIR NO.240/20

PS PIA

State vs Kalamuddin

U/s 186/353/342/341/34 IPC

23.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

Sh. A.K. Tiwari, Id.counsel for the applicant is present through VC.

The present application for release of vehicle bearing No. **DL-1ZD-0837** on Superdari has been filed by the applicant.

Application perused. Reply of IO perused.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. The vehicle is no more required for investigation.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)

MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडुमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR NO.34338/17  
PS Krishna Nagar  
State vs. Bhupender @ Bhopa  
U/s 379/411/34 IPC

23.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

LAC Sh. Dinesh Yaduwanshi for the accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Bhupender @ Bhopa.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 22.05.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, the accused has family responsibilities and he is a sole bread earner of his family. He is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of the IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 22.05.2020. Further as per the reply of the IO, case property has been recovered from the co-accused and not from the present accused. Furthermore, as per the reply of the IO, chargesheet has already been filed in the court. Hence, investigation is completed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-12  
Karkardooma Courts, Delhi-12

State vs. Rashid  
FIR No. 381/20  
U/s 379/356 IPC  
PS Laxmi Nagar

23.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Bail application perused. The bail application itself reflects that it pertains to PS Laxmi Nagar. Hence the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडरूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

State vs. Sohan Pal  
FIR No. 436/20  
U/s 380/457/411/34 IPC  
PS Krishna Nagar

23.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Anish Malik, Id. Counsel for the accused is present through VC.

Bail application perused. Reply of the bail application is on record. Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated and the case property shown to be recovered from him has been planted upon him. Further the accused is in JC since 10.09.2020. He is not a previous convict. It was also submitted by the Id. Counsel for the accused that co-accused Arun @ Arif has already been granted bail by this court. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the present accused is the principal offender in the present case.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. As per reply of the IO, the present accused Sohan Pal has been identified as the offender from the CCTV footage and the complainant has also identified him. Further, as per the FIR, 70 mobile phones had been stolen from the shop of the complainant out of which 5 mobile phones have been recovered from the present accused. The remaining case property is yet to be recovered. As per the reply of the IO, the present accused Sohan Pal committed the offence in question along with other persons who are yet to be apprehended. Although one co-accused Arun@ Arif has been granted bail, I am not inclined to grant bail to the present accused on the ground of parity as co-accused Arun @ Arif has been granted bail for different reasons altogether. The offences alleged are serious in nature. Investigation is also still going on. Therefore, in the facts and circumstances, bail application is dismissed. Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkarduma Courts, Delhi-32

State vs. Unknown  
e.FIR No. 022170/20  
U/s 379 IPC  
PS shakarpur

23.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Chander Mani Grover, Id. Counsel for the accused is present through VC.

The present application for release of vehicle bearing No. **DL 14SDO702** on Superdari has been filed by the applicant.

Application perused. Reply of IO perused.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should be sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020



आकांशा व्यास  
AAKANKSHA VYAS  
महानगर मण्डलाधिकारी (पूर्वी)--05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकंदूमा कोर्ट, दिल्ली-32  
Karkanduma Courts, Delhi-32

State vs. Arun Miya  
FIR No.436/20  
U/s 380/457 IPC  
PS Krishna Nagar

23.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Bail application perused. As per clarification received from the IO through the Naib Court no accused by the name of Arun Miya has been arrested in the present case. Further, it has also been intimated to the undersigned by the IO through the Naib Court that one accused namely Arun @ Arif was arrested in the present case and he has already been granted bail by this court. Hence, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडरूमा कोर्ट, दिल्ली-110002  
Karkardooma Courts, Delhi-110002

State vs. Krishna @ Sachin  
FIR No. 366/20  
U/s 25/54/59 Arms Act  
PS Krishna Nagar

23.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Reply has been filed under the signature of **IO HC Satish Chand**. Reply perused. In view of the reply of IO, let jamatalashi articles i.e. mobile phone belonging to the accused, be released to the **rightful owner** as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

State vs. Aakash  
FIR No.253/20  
U/s 384/411/34 IPC  
PS PIA

23.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Shekhar Tyagi, Id. Counsel for the accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Aakash.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 15.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further there is a delay of two days in the registration of the present FIR which casts doubt on the allegations of the complainant. It was also submitted by the Id. Counsel that the story of the complainant is also improbable because as per the version of the complainant, he and his friends were confronted by the present accused as well as co-accused but it is not possible that two persons will be able to over power three persons. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and mobile phones of the victims and scooty of one of the victims has been recovered from the accused. It was further submitted the accused may commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 15.09.2020. Case property i.e. mobile phones of the victims and scooty of one of the victims has already been recovered. Both the offenders are already in JC. The IO has also not disclosed any previous involvement of the present accused in any other offence. Co-accused Neeraj has already been granted bail vide order dated 21.09.2020 of this court. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 15,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the

Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



  
(Aakash Vyas)

MM-05 (East)/KKD Court  
Delhi/23.09.2020

अकंशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-22  
Karkardooma Courts, Delhi-22

State vs. Sonu Kumar  
FIR No.453/20  
U/s 420/34 IPC  
PS Krishna Nagar

23.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Jai Singh Bhadoria, Id. Counsel for the accused is  
present through VC.

Arguments heard on the bail application.

Issue notice to the complainant and IO for 24.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

State vs. Sofiyar  
FIR No.0346/2019  
PS Shakarpur  
U/s 392/34 IPC

23.09.2020.

Fresh application for release of vehicle bearing no. UP 16AY9754 on superdari on behalf of applicant, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 25.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकाशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडुगा कोर्ट, दिल्ली-32  
Karkarduma Courts, Delhi-32

State vs. Punit  
FIR No.259/20  
PS PIA  
U/s 279/337 IPC

23.09.2020.

Fresh application for release of vehicle bearing no. DL 1RTV9195 on superdari on behalf of the applicant, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 25.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडूमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

State vs. Kapil & Ors.  
FIR No.111/2019  
PS Shakarpur  
U/s 304/34 IPC

23.09.2020.

Fresh application for seeking necessary directions to the SHO/IO PS  
Shakarpur for furnishing detail status report of the present case,  
received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant in person.

IO/ SHO PS concerned to file reply on 26.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/23.09.2020